

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting due for 21.08.2014 but actually held on 28.08.2014

The meeting No.20/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 21.08.2014 but actually held on 28.08.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.17/AM-15 for 31.07.2014, 18/AM-15 for 07.08.2014 and 19/AM-15 for 14.08.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 31.07.2014, 07.08.2014 and 14.08.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.20/AM-15 dated 21.08.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 20/84-ALC3/2014

MEETING DATE : 21.08.2014

Case No.: 9/20/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date: 20/84-ALC3/2014 21.08.2014	Status: Deferred
HQ File :01/84/050/00142/AM15/	RLA File :07/24/040/00364/AM14/	Lic.No/Date:0710101312 16.01.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.: 16/20/84-ALC3/2014	Party Name: HIGH PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date: 20/84-ALC3/2014 21.08.2014	Status: Approved
HQ File :01/84/050/00149/AM15	RLA File :05/23/040/00499/AM14/	Lic.No/Date:0510384968 25.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis



as per decision taken in NC meeting No.04/AM-14 held on 25.04.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Save splash2 fabric (knitted made out of FR Viscose/Chloro fibre/P-Aramid) coated with neoprene-black. GSM-500-FR-Viscose/Chloro fibre/P-Aramid	2000 Sq. meter	FR Viscose fibre (1.7 dtex, 38mm) P-Aramid fibre (1.7 dtex, 38mm) Chloro fibre ZCS (2.8 dtex, 40mm)	747 Kgs. 115 Kgs. 288 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/20/84-ALC3/2014 **Party Name:** FREUDENBERG GALA HOUSEHOLD PRODUCT PVT. LTD. **Meet No/Date:**20/84-ALC3/2014 21.08.2014 **Status:** **Approved**

HQ File :01/84/050/00138/AM15 **RLA File** :03/94/040/00075/AM15 **Lic.No/Date:**0310780763 06.05.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP monofilaments for brushes (0.4mm to 0.70mm). net content: PP Granules (raffia grade)-76.191 MT	76.191 MT	Polypropylene Granules (Rafia Grade)	80.00 MT

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/12/84-ALC3/2014 **Party Name:** SUPERFIL PRODUCTS LIMITED **Meet No/Date:**20/84-ALC3/2014 21.08.2014 **Status:** **Deferred**

HQ File :01/84/050/00090/AM15 **RLA File** :04/24/040/00245/AM14 **Lic.No/Date:**0410157852 12.05.2014 **Defer Date:** 11.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 11.09.2014.



Case No.:2/20/84-ALC3/2014		Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Deferred
5	HQ File :01/84/050/00135/AM15/	RLA File :03/94/040/00141/AM15/	Lic.No/Date:0310782562 22.05.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:3/20/84-ALC3/2014		Party Name: GRINDWELL NORTON LTD	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Deferred
6	HQ File :01/84/050/00136/AM15/	RLA File :03/94/040/01117/AM14/	Lic.No/Date:0310782585 23.05.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:4/20/84-ALC3/2014		Party Name: CHIATARIYA FIRETECH INDUSTRIES.	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Deferred
7	HQ File :01/84/050/00137/AM15/	RLA File :03/94/040/00179/AM15/	Lic.No/Date:0310784295 04.06.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:3/12/84-ALC3/2014		Party Name: MASTER LINENS INC..	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Deferred
8	HQ File :01/84/050/00092/AM15/	RLA File :32/24/040/00003/AM15/	Lic.No/Date:3210076742 06.06.2014	Defer Date: 18.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.09.2014.

Case No.:12/20/84-ALC3/2014		Party Name: MAYA EXPORTS CORPN	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Approved
9	HQ File :01/84/050/00145/AM15/	RLA File :05/24/040/00142/AM15/	Lic.No/Date:0510389043 25.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after

deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/44/2014-15-Hos., dated 27.08.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress with lining made of 91% Polyamide 9% Elastane lace knitted dyed fabric, GSM-117 +/- 10%	65,230 Nos.	91% Polyamide 9% Elastane lace knitted dyed fabric, GSM-117 +/- 10%	1.174 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 14/20/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Approved
HQ File :01/84/050/00147/AM15/	RLA File :06/24/040/00013/AM15/	Lic.No/Date:0610037788 25.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.15/AM-15 held on 17.07.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene monofilament yarn	1,00,000 Kgs.	PP Granules virgin for extrusion	1,05,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 1/20/84-ALC3/2014	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Deferred
HQ File :01/84/050/00134/AM15/	RLA File :61/24/040/00022/AM15/	Lic.No/Date:6110001211 27.06.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.



Case No.:15/20/84-ALC3/2014		Party Name: GAJANANYA SILK MILLS	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
12	HQ File :01/84/050/00148/AM15	RLA File :07/24/040/00080/AM15	Lic.No/Date:0710105467 30.06.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:20/20/84-ALC3/2014		Party Name: BISWANATH BISWAS	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
13	HQ File :01/84/050/00153/AM15	RLA File :02/24/040/00065/AM15	Lic.No/Date:0210204348 07.07.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:21/20/84-ALC3/2014		Party Name: BISWANATH BISWAS	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
14	HQ File :01/84/050/00154/AM15	RLA File :02/24/040/00064/AM15	Lic.No/Date:0210204347 07.07.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:13/20/84-ALC3/2014		Party Name: EXEL SOURCING COMPANY.	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Deferred
15	HQ File :01/84/050/00146/AM15	RLA File :32/24/040/00009/AM15	Lic.No/Date:3210077017 08.07.2014	Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:11/20/84-ALC3/2014		Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2014 21.08.2014	Status: Approved
16	HQ File :01/84/050/00144/AM15	RLA File :10/24/040/00021/AM15	Lic.No/Date:1010058617 11.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after



deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester needle felt mats with rubber backing mats/ matting	4762 Sq. meter	Polyester needle felt carpet in rolls	5000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:26/20/84-ALC3/2014 **Party Name:** CREATIVE INTERNATIONAL PVT.LTD **Meet No/Date:**20/84-ALC3/2014 **Status:** **Deferred**
HQ File :01/84/050/00159/AM15/ **RLA File** :07/24/040/00128/AM15/ **Lic.No/Date:**0710105699 **Defer Date:** 11.07.2014 25.09.2014

17 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.:27/20/84-ALC3/2014 **Party Name:** SHAHI EXPORTS PVT. LTD. **Meet No/Date:**20/84-ALC3/2014 **Status:** **Approved**
HQ File :01/84/050/00160/AM15/ **RLA File** :07/24/040/00139/AM15/ **Lic.No/Date:**0710105661 11.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester dyed fabric, GSM-90+/-10%, Style No. 5BB05T044.B.B	24,000 Nos.	100% Polyester dyed fabric, GSM-90+/-10%	33,120 Sq. meter
2.	Ladies Capri Pant made of 100% Cotton printed woven fabric, GSM-106+/-10%, Style No.245588	2700 Nos.	100% Cotton printed woven fabric, GSM-106+/-10%	5400 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



Case No.:28/20/84-ALC3/2014 **Party Name:** NEO CORP INTERNATIONAL LIMITED **Meet No/Date:**20/84-ALC3/2014 21.08.2014 **Status:** **Deferred**

HQ File :01/84/050/00161/AM15 RLA File :56/24/040/00017/AM15 Lic.No/Date:5610004332 11.07.2014 Defer Date: 25.09.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.:29/20/84-ALC3/2014 **Party Name:** SACOS INDIGO PRIVATE LIMITED **Meet No/Date:**20/84-ALC3/2014 21.08.2014 **Status:** **Approved**

HQ File :01/84/050/00162/AM15 RLA File :56/24/040/00029/AM14 Lic.No/Date:5610004331 11.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations and taking cue from SION H-97 decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags (FIBC)	10,00,000 Kgs.	P.P. Granules	1.10 Kgs./kg. content in export product.
			LLDPE Granules	1.05 Kgs./kg. content in export product.
			Additive Master Batch U.V. Stabilizer	20,000 Kgs.
			HDPE Granules for webbing thread	1,10,000 Kgs.
			LDPE Granules	1,10,000 Kgs.
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/20/84-ALC3/2014 **Party Name:** SRF LIMITED **Meet No/Date:**20/84-ALC3/2014 21.08.2014 **Status:** **Approved**

HQ File :01/84/050/00140/AM15 RLA File :04/24/040/00056/AM15 Lic.No/Date:0410158973 14.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis

as per decision taken in NC meeting No.13/AM-15 held on 03.07.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabric 840 denier and above/ Polyester/Nylon 72:28/Dipped belting fabric(EP)/Rubberised textile fabrics/Conveyer Duck/ Synthetic fabrics of Nylon 6/66 & Polyester 840 denier and above	1,25,999 Kgs.	Polyester Chip	98,563 Kgs.
			Spin finish oil	844 Kgs.
			Nylon 66 Industrial yarn	38,429 Kgs.
			V.P. Latex	8190 Kgs.
			Resorcinol	882 Kgs.
			Bonding agent (Grilbond II.-6 50%/ISO Bond PC45)	630 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/20/84-ALC3/2014		Party Name: CENTEX INTERNATIONAL PVT LTD	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Deferred
22	HQ File :01/84/050/00139/AM15/	RLA File :30/24/040/00019/AM15/	Lic.No/Date:3010103022 16.07.2014	Defer Date: 25.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.				

Case No.:8/20/84-ALC3/2014		Party Name: SAGAR BRUSH INDUSTRIES	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Deferred
23	HQ File :01/84/050/00141/AM15/	RLA File :35/24/040/00007/AM15/	Lic.No/Date:3510044512 16.07.2014	Defer Date: 25.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.				

Case No.:10/20/84-ALC3/2014		Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:20/84-ALC3/2014 21.08.2014	Status: Deferred
24	HQ File :01/84/050/00143/AM15/	RLA File :05/24/040/00159/AM15/	Lic.No/Date:0510389728 16.07.2014	Defer Date: 25.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.				



Case No.: 17/20/84-ALC3/2014	Party Name: APEX APPARELS	Meet No/Date: 20/84-ALC3/2014 21.08.2014	Status: Deferred
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HQ File :01/84/050/00150/AM15/	RLA File :05/23/040/00156/AM15/	Lic.No/Date:0510389739 16.07.2014	Defer Date: 25.09.2014
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- 25 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.: 18/20/84-ALC3/2014	Party Name: RAJAPALAYAM MILLS LIMITED.	Meet No/Date: 20/84-ALC3/2014 21.08.2014	Status: Deferred
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HQ File :01/84/050/00151/AM15/	RLA File :35/24/040/00009/AM15/	Lic.No/Date:3510044517 18.07.2014	Defer Date: 25.09.2014
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- 26 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided manufacturing process, flow chart and stage-wise wastage of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.: 22/20/84-ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date: 20/84-ALC3/2014 21.08.2014	Status: Deferred
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HQ File :01/84/050/00155/AM15/	RLA File :10/24/040/00035/AM15/	Lic.No/Date:1010058656 21.07.2014	Defer Date: 25.09.2014
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- 27 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.

Case No.: 23/20/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date: 20/84-ALC3/2014 21.08.2014	Status: Deferred
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HQ File :01/84/050/00156/AM15/	RLA File :07/24/040/00149/AM15/	Lic.No/Date:0710106028 22.07.2014	Defer Date: 25.09.2014
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- 28 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.



Case No.: 24/20/84-ALC3/2014	Party Name: JCT LTD.	Meet No/Date: 20/84-ALC3/2014 21.08.2014	Status: Deferred
HQ File :01/84/050/00157/AM15/	RLA File :30/24/040/00022/AM15/	Lic.No/Date:3010103037 22.07.2014	Defer Date: 25.09.2014

29 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided flow chart of wastage at each stage and calculation for requirement of raw material for making export item in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.: 25/20/84-ALC3/2014	Party Name: COTTON WORLD	Meet No/Date: 20/84-ALC3/2014 21.08.2014	Status: Deferred
HQ File :01/84/050/00158/AM15/	RLA File :07/24/040/00122/AM15/	Lic.No/Date:0710105990 22.07.2014	Defer Date: 25.09.2014

30 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM & measurement chart of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the proposal. The case stands for re-listing on 25.09.2014.

Case No.: 19/20/84-ALC3/2014	Party Name: K H EXPORTS INDIA PRIVATE LIMITED.	Meet No/Date: 20/84-ALC3/2014 21.08.2014	Status: Deferred
HQ File :01/84/050/00152/AM15/	RLA File :04/24/040/00095/AM15/	Lic.No/Date:0410159067 23.07.2014	Defer Date: 25.09.2014

31 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that DIPP has issued a deficiency letter to applicant firm on 20.08.2014 for submission of requisite information/details in support of their proposal for consideration of the proposal. Therefore, the Committee after deliberations decided to await the same and deferred the case for re-listing on 25.09.2014.

MANUAL AGENDA CASE

(32)

Case No.266	M/s Narayan International, Noida
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/050/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510261480 dated 30.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 25.09.2014.



(33)

Case No.267	M/s Chiripal Industries Ltd., Ahmedabad
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/281/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810115375 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(34)

Case No.268	M/s Chiripal Industries Ltd., Ahmedabad
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/280/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810115374 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(35)

Case No.269	M/s Chiripal Industries Ltd., Ahmedabad
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/300/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810114745 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(36)

Case No.270	M/s Chiripal Industries Ltd., Ahmedabad
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0810118227 dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(37)

Case No.271	M/s Ganga Acrowools Ltd., Ludhiana
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/023/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.3010101676 dated 03.04.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.



(38)

Case No.272	M/s Vrijesh Corporation, Mumbai
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/404/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310767767 dated 24.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to delete the words 'The GSM should match in both import and export' from the NC decision taken in its meeting No.50/AM-14 held on 27.03.2014 in this case. The Committee after deliberations decided to accept the request of the applicant firm and delete the words 'The GSM should match in both import and export' from the NC decision taken in its meeting No.50/AM-14 held on 27.03.2014 in this case.

(39)

Case No.273	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai
NC 20/AM-15, dt. 21.08.2014	File No.01/84/162/868/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310446819 dated 17.10.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.09.2014.

(40)

Case No.274	M/s. Veckay Polycoats Ltd., New Delhi
NC 20/AM-15, dt. 21.08.2014	File No.01/84/50/184/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510328805 dated 03.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to await the same and defer the case for re-listing on 25.09.2014.

(41)

Case No.275	M/s Chelsea Mills, New Delhi
NC 20/AM-15, dt. 21.08.2014	File No.01/84/171/035/AM-14/DES-V
Re-fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.09.2014.



(42)

Case No.276	M/s Winsome Textile Industries Ltd., Chandigarh received from PC-4(B) Section
NC 20/AM-15, dt. 21.08.2014	File No.01/94/180/00063/AM-14/PC-4(B)/DES-V
Clarification regarding admissibility of DEPB for export of composite product where net weight of one of the product is more than 5%.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer back to PC-4(B) Section as DEPB have technical members and they are capable of deciding the issue.

